

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) Nos.4097-4098/2019

(Arising out of impugned final judgment and orders dated 23-10-2018 in DBWR No. 75/2018 and dated 15-12-2017 in DBHCP No. 149/2017 passed by the High Court of Judicature for Rajasthan, Bench at Jodhpur)

MR. X

Petitioner(s)

VERSUS

STATE OF RAJASTHAN &amp; ORS.

Respondent(s)

(IA No. 46177/2019 - APPLICATION FOR FILING THE PETITION WITHOUT DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

Date : 31-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Dr. Joseph Aristotle S., AOR  
Mr. Sanbha Rumnong, Adv.  
Mr. Jaiwant Patankar, Adv.  
Ms. Lija John, Adv.  
Ms. Nupur Sharma, Adv.  
Mr. Shobhit Dwivedi, Adv.  
Mr. Sanjeev Kumar Mahara, Adv.

For Respondent(s) Mr. Arpit Parkash, Adv.  
Mr. Milind Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

In view of letter circulated by learned counsel for the respondent-State of Rajasthan seeking adjournment, as prayed, adjourned for two weeks.

(ANITA MALHOTRA)  
COURT MASTER

(KAMLESH RAWAT)  
COURT MASTER

